

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3925

ANSWERED ON:20.12.2005

CORRUPTION IN RECRUITMENT OF DELHI POLICE

Oram Shri Jua;Patil Smt. Rupatai Diliprao Nilangekar;Singh Kunwar Rewati Raman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the corruption in the recruitment of the Delhi Police;
- (b) if so, whether the Government has received any complaint about corruption in earlier recruitments;
- (c) if so, the action taken/being taken by the Government against erring persons; and
- (d) the steps taken/proposed to be taken to avoid recurrence of such corruption in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a): to (c): The requisite information is given below:

(i) There were not complaints of corruption in the recruitment process presently going on in Delhi Police, But three Delhi Police personnel were given Memo of displeasure for having unauthorisedly tried to contact the candidates appearing in the examination and one Delhi Police personnel, who tried to canvass for his daughter, was prevented from doing so. His daughter had already been disqualified in the physical endurance test.

(ii) Two complaints alleging payment of bribe during recruitment in Delhi Police in 2003 were received. However, during vigilance inquiry, the allegations could not be substantiated.

(iii) The allegation of acceptance of bribe by an ACP during recruitment made in 2002 was found to be correct. However, he expired before action could be taken against him. Another complaint alleging acceptance of bribe by Delhi Police personnel during recruitment in 2002 could not be substantiated.

(d): Delhi Police has taken a number of steps to conduct recruitment in a fair and transparent manner. The steps taken include videography of all events of physical endurance and measurement tests and written tests; issuance of computerized roll numbers/admission cards with photographs of the candidates for all examinations and interviews; access to only authorised officials at examination centers by issuance of duty slips on day to day basis; use of computerized answer sheets and checking thereof through computerized optical scanner; ban on use of any electronic device, mobile phones, calculators etc. by the candidates; allowing the candidates to leave examination venue only after end of written tests; appointment of observers by Police Headquarters to keep watch on the fair conduct of the examination; use of binoculars by the senior officers to keep watch on the candidates as well as invigilators; changing the composition of Interview Board everyday; providing the roll numbers of the candidates to the members of the Interview Board just before commencement of the interview; ban on carrying wireless set/mobile phones etc. by the members of the Board; and delivery of the result of the events by the Board on the same day to the concerned agency.